कलकता को दिल्ली से मिलाती है मध्य प्रदेश से होकर नहीं जाती । यदि सदस्य राष्ट्रीय राज मार्ग सं 3 का उल्लेख कर रहे हैं तो उत्तर निम्न प्रकार है:---

- (क) जी नही।
- (ख) प्रश्न ही नही उठता।
- (ग) लगभग 1261 लाख रुपये की लागत पर मध्य प्रदेश में राष्ट्रीय राजमार्ग स० के विकास कार्यों को चौथी पंच वर्षीय योजना के दौरान शरू करने का प्रस्ताव है जहां तक पांचवी पंच-वर्णीय योजना का सम्बन्ध है योजनाओं को अभी अंतिम रूप मे बनाया जाना है।

12. hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DISRUPTION OF BANKING SYSTEM IN ANDHRA PRADESH

श्री रामावतार ज्ञास्त्री (पटना) : मैं अविलम्बनीय लोक महत्व के निम्न विषय की ओर वित्त मंत्री का ध्यान दिलाना चाहता हं और प्रार्थना करना चाहता हं कि वह इस बारे मे एक वस्तव्य दें :

> "आंध्र बैक लिमिटेड, स्टेट बैक आफ इंडिया और रिजर्व बैंक आफ इंडिया में आन्दोलन होने के कारण आंध्र प्रदेश में तीन मार्च, 1972 से बैक व्यवस्थ अस्त व्यस्त हो जाने के समाचार"

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Mr. Speaker, Sir, The banking industry in parts of Andhra Pradesh has been affected by the strikes in some branches of Andhra Bank Limited and State Bank of India and in the Hyderabad Office of the Reserve Bank of India.

In the Andhra Bank Limited a dispute has arisen out of a claim of the workmen staff

union to be the sole bargaining agent for the officers also. 77 branches out of a total of 219 have been completely affected, while in others work is being carried on with such staff as is available. It is reported that efforts are being made by the parties to settle the dispute.

The agitation in the State Bank of India has arisen out of intra-union disputes. As reported by the State Bank of India, the Award staff union at the circle level at Hyderabad split into two groups some months ago, one group owing allegiance to the All India State Bank of India Staff Federation, which is the recognised federation of the bank at the all-India level and the other, to the All India Bank Employees Association. As a result of the agitation, it is reported that the instruments of the State Bank of India being accepted by the other banks even at the clearing houses.

In the Hyderabad Office of Reserve Bank of India a dispute has arisen in the matter of posting of staff Officer Grade II from Madras and Trivandrum in the Agricultu al Credit Department at Hyderabad. On 12th March. the Association served a strike notice on this issue and before conciliation proceedings had commenced, the employees of the Hyderabad Office went on a lightning strike on the ground that one of the promoted staff Officers Grade Il was allowed to join duty in Hyderabad Though Reserve Bank of India had discussions with the union representatives, no settlement could be reached.

While the actual dislocation in work is confined only to a few of the branches in Andhra Pradesh, work in the Clearing Houses of Hyderabad, Vijayawada, Guntur, Kakinada and Visakhapatnam has also stopped. This has affected other banks, as they are finding it difficult to meet their commitments and in obtaining funds. However, when a Clearing House does not function, banks are free to present at the counters of drawee banks and in some centres this procedure is being observed. The banks concerned are making efforts to bring about an understanding and to restore normalcy.

श्री रामाक्तार सास्त्री : मंत्री महोदय ने जो बक्तव्य अभी पदा है वह निराशाजनक

[श्री रामावतार शास्त्री]

बक्तव्य है। इसमें बातों को तोड़ मरोड़ कर रखने की कोशिश की गई है जिससे स्थिति की बास्तिकता की जानकारी नहीं होती तथा नौकर-शाहों का बचाव होता है। मैं इन तीन बैकों के बारे में कुछ बातें कह कर आपके माध्यम से मंत्री महोदय से प्रश्न पूछुंगा।

पहली बात तो यह है कि आध्र बैक लिमिटेंड मे नौ मार्च से हडताल चल रही है। इस बैंक में हड़ताल का यह पहला मौका नही है। कई बार पहले भी हटताले हुई है । पहली हडताल 1968 मे हुई थी। उस समय भी 18 कर्मवारियो को प्रबन्धको ने ससपेंड कर दिया था, मुत्रत्तिल कर दिया था। दूसरी हडताल 1970 में हुई थी और यह तीमरी बार उसी तरह के मवाल पर हडताल चल रही है। आंध्र बैक लिमिटेट प्राइवेट सैक्टर का बैक है, सबसे बड़ा बैक है हिन्दुस्तान में जिस की पूँजी अस्सी करोड़ है। इस बैंक को टाटा तथा दूसरे इजारेदार पूंजीपितयों का सरक्षण प्राप्त है। बैकों के राप्ट्रीयकरण के बाद इस बैब मे उन तमाम लोगो ने, पुंजीपतियों ने जिन्हें मुझावजे की रकम दी गई थी, इसी बैंक में उस राणि को जमा किया और इमीलिए इस बैंक की पूँजी अस्मी करोड है। यहां के जो अधिकारी है वे बराबर से कर्मच।री विरोधी नीति पर चल रहे है जिसका यह सबूत है कि तीन-तीन बार यहां हड़ताले हुई है। यहां के मजदूर शान्तिमय तरीके से हड़ताल पर है। कोई वायोलेंस या हिंसा की घटना नहीं हुई है। यहां के स्रवभग 44 अफमरो और कर्मचारियो को नौकरी से निकाल दिया गया है, बीम को ममपेड कर दिया गया है, चौदह को गिरफ्तार किया गया है, जिनमे पांच महिलावें भी है और सोलह कमंचारियों को दूसरे तरीके से ट्रांस्फर वर्गरह करके दिंदत किया गया है। यह कहा गया है कि बैक में इंटर यूनियन राइवेलरी है। आंध्र प्रदेश बैक एम्प्लाधीज यूनियन ही एक मात्र उनकी प्रतिनिधि सस्था है और उसको कमजोर करने के लिए वहां के अधिकारी स्टूज यूनियन पैदा करके झगड़ा पैदा करवा रहे हैं जिसका अनर वहां के आर्थिक जीवन पर बुरा पड़ रहा है, कारोबार

ठप्प है, लोगों को मुसीबतें उठानी पड रही हैं।

उसी तरह से स्टेट बैक आफ इडिया के बारे में भी है। वहा जो ब्यूरोकेट्स हैं, जो नौकरशाह है, वे राष्ट्रीयकरण के बाद तिलिमलाए हुए हैं और वे राष्ट्रीयकरण की नीति को फेल करना चाहते है। वे कर्मचारियों के साथ उलझ करके उन्हें तरह-तरह से तग करवे की कोशिश कर रहे हैं, स्टूज यूनियन पैदा करके वहा जो प्रतिनिधि मूलक यूनियन हैं उसकों कमजोर कर रहं है। स्टेट बैक आफ इंडिया में भी इसी तरह से राइवल यूनियन को खड़ा करके वहा काम किया जा रहा है। रिजर्व बैक में भी इसी तरह का गाल है। तीनों में मुख्य बात यही है।

रिजर्व बैंक में एक माल पहले से समझौते की बात कुछ मागों को लेकर चल रही थी। ब्राच-वाइज बेसिम पर मीनियारिटी और प्रोमोशन दिया जाए, इन दो सवालों पर एक माल से बार्ता चली आ रही थी। सतरह मार्च को दोनों पक्षों में समझौत पर हस्ताक्षर होने वाले थे लेकिन इसी बीच उसका इन्तजार किए बगैर ही बुछ लोगों को एक को तिवेन्द्रम से और दो रो मद्राम से हैदराबाद लाकर प्रोमोशन दे दिया गया। असली बात गह नही है कि यूनियन ने गोलमाल किया है और नौकरशाह पाक साफ है। असल में नौकरशाह इसके लिए जिम्मेदार है। अगर यह स्थिति चलती रही तो काम नही हो पाएगा। नोटिस कैमा इश्रू होता है, इसको आप देखे। आध्र बैंक लि० के प्रबन्धनों ने एक कर्मचारी को यह लिख कर ""

अध्यक्ष महोदय : थोड़ा बहुत रूल भी देखिये।

श्री रा वितार शास्त्री: औरों को आप दस-दस मिनट बेते हैं ''

अध्यक्ष मः विषय : इतना वेचन न तो होते है। मेरी वात सुन तो लें। दो चार मिनट में आपने इन्द्ररोडनशन दे दी। अब आप सवाल कर लीजिये। भाषण तो न करिये। प्रश्न करिये। दो वार मिनट मैं देता हूं। पांच मिनट आपने ले लिये है।

SHRI S. M. BANERJEE (Kanpur) : Then you should allow us to read the whole thing. We never wanted to do so; that is why we put it in the form of questions. If you allow us to lay it on the Table of the House we can lay it on the Table of the House.

MR. SPEAKER: It started as a calling attention motion. The Member was allowed to ask a question for clarification

अब इहको भाषण की शत्रल मे नही बदलना चाहिए ।

श्री एस० एम० वनर्जी: थोडा मा "

अध्यक्ष महोदय : थोड़ा सा तो मैं इजाजत दे देता हं लेकिन वह तो बैठने का नाम ही नही ले रहे है।

श्री रामावतार शास्त्री: भेन यह कहा था कि एक दिन या दो घण्टे किसी ने हहताल की मयमित ढग से, उस की महीने-महीने की तन्ख्वाह काट ली गई है। मै इसी के सिलिसले मे वह चिट्ठी पढ़ रहाथा। आंध्र बैंक लि॰ के एक अफसर ने यह चिट्ठी लिखी, मैं उसका थोड़ा मा भाग पढ़े देता ह:

"You have failed to perform your required functions and conduct yourself as a responsible officer of the Bank. We have lost confidence in you and, therefore, you are discharged from the service of the Bank with immediate effect."

इस तरह का बत्तीय और व्यवहार यहां के बैक वाले कर रहे हैं। इसलिए मैं इसकी सुनाना चाहताथा। इतनाही नही है दो घण्टे या एक दिन की किसी ने हड़ताल की और छब्बीस दिन की उस की तनख्वाह काट ली गई, जो सरामर अन्याय है। अब मै प्रश्न पूछना चाहता हं।

वया यह सच है कि आन्ध्र बैक लिमिटेड में हडताल प्रारंभ होने से पूर्व आंध्र बैक एम्प्लाईज यूनियन ने बैक मैनेजर की उपस्थिति में केन्द्रीय श्रम मंत्री श्री खाडिलकर के समक्ष प्रस्ताव रखा था कि पंच की हैसियत से वह स्वयं या केन्द्रीय लेबर कमिश्नर या रिजनल लेबर कमिश्नर विवाद का फैसला कर दें जिसे बैक के संचालकों एवं प्रबन्धकों ने स्वीकार नहीं किया और नया ऐसा करने के लिए उनके पास कोई औचित्य था? दूसरा प्रश्न यह है ... (व्यवधान) में अंग्रेजी मे ही पढ़े देता ह।

Is it a fact that the Chairman, General Manager and Assistant General Manager of the Andhra Bank, who have been inducted from outside the ranks of the Bank, have refused to recognise the fundamental right of the employees, including the officers, guaranteed under the Constitution of India, to form associations and join trade unions of their own choice, consisting of all cadies of employees, viz, that of officers, clerks and subordinate staff and these outside top brasses have let loose a reign of terror, repression, insult and abuses on the officers of the Bank who have ultimately been compelled to resort to agita-

Is it also not a fact that there are allcadre employees' unions in the United Bank of India, Central Bank of India and Dena Bank and also in the New Bank of India in the private sector, and the managements of the said Banks discuss, negotiate and settle the grievances of the officers and employees through their associations and unions?

Is it a fact that the State Bank of India management has violated the code of discipline by refusing to discuss and settle the disputes with the State Bank of India Staff Union, Andhia Pradesh, which was recognised by the Bank under the code of discipline and is pampering a rival minority union by victimising the members of the illegally de-recognised union by way of charge-sheeting, suspensions and transfers?

Is it also a fact that because of the attitude of the management of the State Bank of India towards the recognised union, there is continucd disturbance in the Bank in Andhra Pradesh for the last one year, and is it also a fact that the management of this Bank followed the same tactics in 1970 and there by blocked the normal banking in Bihar State for 87 days?

Is it a fact that the Reserve Bank management has been discussing with the Employees'

[Shri Ramavatar Shastri]

Association for more than one year the rules pertaining to their promotion policy and had almost agreed to fil! the vacancies in the officers' cadre in its offices from amongst the local employees and such a settlement was to be signed between the management and the Employees' Association on 17th March, 1972, but in utter disregard to the understandings on the promotion policy, the Reserve Bank Management, on 15th March, 1972 posted at Hyderabad one person from Trivandrum and to from Madras with a view to forestalling the promotion of Hyderabad employees thus causing betterness amongst the employees at Hyderabad, resulting in the present agitation?

MR. SPEAKER: I am not going to allow such exploitation of the procedure. It The rules have been made is just a headache by this House and they are not to be distorted by this House. This gentleman would not sit down and would not listen.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, तीन बैकों का इतना बड़ा सवाल है और मन्नी महोदय ने गोलमाल जवाब दिया। इसीलिए पुछना पड़ रहा है।

PROF. MADHU DANDAVATE (Rajapur): Those who respect the rules always suffer.

MR. SPEAKER: 1 also suffer. cannot imagine the torture I have to suffer sometimes when I have to stand all this. Only one question is going to be allowed.

श्री रामावतार शास्त्री : नहीं, अध्यक्ष महोदय, ऐसा मत कहिए। मैंने तो आपकी बात मानी और यही निवेदन किया कि तीन बैकों का सवाल है और तीन क्वेश्चन्स है।

SHRIK. R. GANESH: The Government is concerned about the dispute in the three banks in Andhra Pradesh, which has caused suffering to the public. All these matters pertaining to Andhra Bank, State Bank and Reserve Bank are matters of dispute which the hon, member has mentioned. That is the stand the trade unions have taken in the matter of disputes. The position is, negotiations are in progress in all the three banks. The intention of the hon, members was to focus the attention of the House on the serious dislocation of economic life of Andhra Pradesh as a result of this dispute. You would agree that if I go into the merits of each dispute mentioned by him and take a stand, it will not be correct because negotiations are already going on. The Labour Minister is already seized of the matter. The conciliation machinery is already in the process. The hon. member referred to the offer of arbitration being made by the trade union representatives. That also will be taken into consideration. I can only appeal to the hon, members that it will be necessary to create a proper climate in which these negotiations could succeed.

SHRI S. M. BANERJEE On a point of order, Sir. Mr Shastri referred to the Union Labour Minister, Mr. Khadilkar. The Finance Minister also referred to Mr Khadilkar in his reply. This calling attention which should have been diverted to the Labour Minister has been given to the Finance Minister. Fortunately, the Labour Minister is also present. You can direct him to say something, so that the strike may come to an end. The point of order is, since the name of the Labour Minister has been mentioned and he is here. he may be directed to say something says, the Labour Minister is seized of the problem. The problem has not been seized by the Finance Minister.

MR. SPEAKER: The calling attention is directed to the Finance Minister and he is replying to it. As for other ministers, they have no notice of it. How can I ask them to reply? Simply because some other minister happens to be present and the minister who is replying says that the other Minister has been asked to settle it, that does not entitle a member to insist that the other Minister should reply. After all, you must be reasonable in what you say. I know the minister himself may be very impatient to reply, but 1 do not want to set up such a precedent.

SHRI MALLIKARJUN (Medak) : I do not want to take much time of the House, but as has been mentioned in the statement itself, the state of affairs in Andhra Pradesh, particularly in Hyderabad, Visakhapatnum, Kakinada and Guntur is such that the work has been paralysed and normal transactions have been interrupted to such an extent that i necessitates the intervention of the Government of India, particularly the Finance Ministry andt Labour Ministry, immediately for an amicable settlement between the Board of Directors of this private sector bank and the employees, who have been the victims. The arrest of five women on charges of criminal intimidation and violence is very deplorable. So far as the Reserve Bank office at Hyderabad is concerned the posting of staff Officer Grade II from Madras and Trivandium is also highly diplorble, because the staff in Hyderabad are still available at the disposal of the bank. I appeal to the minister to intervene immediately and bring about an amicable settlement.

MR. SPEAKER: It is just an appeal; no question.

SHRIK. R. GANLSH: Yes, Sir. The conciliation machinery is in progress.

SHRI J. RAMLSHWAR RAO (Mahbubnagar): Whether it is the Andhra Bank or the State Bank or the Reserve Bank, the only point that has emerged is that Andhra Pradesh area seems to have been chosen as a staging area for developing conflet strategies. it is reported that the conflet is so serious that one of the Agents died of a heart attack; I do not know if this is true. I am also told that cheques, drafts, etc., in the various branches are not only not attended to but are just thrown into the waste paper basket. Whatever be the merits or demerits of the dispute. this matter has been going on for a whole month and commerce, industry, business and trade are suffering I am surprised that the Minister says that efforts are being made by the parties to settle the dispute. A month has gone by and normal business has come to a standstill. In another part of the statement, he says:

"However, when a Clearing House does not function, banks are free to present at the counters of drawce banks and in some centres this procedure is being observed."

This answer is neither here nor there. If that is so, why have a clearing nouse at all? The entire functioning of the banking system comes to a standstill if the clearing house does not The hon. Minister must be having function. his own bank account and he must realise the difficulties. The entire community including businessmen, trade and industry and even private individuals who want to cash cheques are suffering. Will the Government look into

this and tell the House whether it wants to do something or allow the strike to go on for another month?

SHRIK R. GANESH: In the beginning of my statement, I conceded that this unfortunate dispute has led the economic life of Andhra Pradesh, pertaining to those who have bank accounts, to come to a standstill. But there is a procedure under labour statute to settle labour disputes. Direct negotiations are going on; conciliation machinery is in process. The Labour Minister is seized of the matter. Nothing more can be done by the Government of India.

SHRI P. NARASIMHA REDDY (Chittoor): After going through the statement made available by he hon. Minister and the replies he has given to previous Members who have raised the issue. I totally agree with him that a suitable climate for a quick and amicable settlement of the dispute should take place. I regret very much that the dam, ge caused to Andhra's economy as a whole is much more than disclosed in the statement. In fact, Sir, you might have gone through some of the reports in the papers recently, in Hindu, where it is stated that every walk of economic life, every activity in Andhra, has been very much affected and things cannot be allowed to go on in such a state of drift any longer.

I would like to ask one or two questions from the hon, Minister and resume my seat. Is it enough for the Government of India to express pious hope that the negotiations that are going on will come to a satisfactory conclusion? In my opinion, this question deserves a through reply from the hon. Minister. These negotiations have been going on since very long and they have not yielded any results so far. On the other hand, the situation is developing from bad to worse leading to, as some hon. Members have referred to, many untoward and undesirable things, that is, intimidation, violence, etc., being indulged in. I do not know whether that is a fact. I expect the hon. Minister to confirm it. The intimidation, violence, etc. is being indulged in by both, the management and the employees concerned. In view of this deteriorating situation, I ask the hon. Minister whether any active decisive intervention is contemplated to bring the situation under control and terminate this unfortunate state of affairs.

SHRIS, M. BANERJEE: It will help if the Labour Minister gives some reply.

SHRI INDRAJIT GUPTA (Alipore): It is very unfair to ask the Finance Minister to go on giving replies. This is a labour dispute.

SHRIK, R. GANESH: As I have already indicated, the Labour Minister himself has had discussions with the representatives of the employees'unions and he is seized of the matter. The Labour Ministry and other machinery under the statute are trying to settle this matter as quickly as possible.

SHRIK, SURYANARAYANA (Eluru): Sir, there is not much to question the Finance Minister because he has entrusted the job to the Labour Minister. Particularly why I want to put a question to the Finance Minister directly is that the Finance Minister is responsible for the development of not only industry but agriculture also. The Members are concerned with both the sectors, the development sector as well as labour sector who are concerned with banks.

On the 30th of last month, the Labour Minister replied that the matter is being considered and the Chief Labour Commissioner is also in touch with labour unions. this disease of strike and agitations was spread to the entire country wherever the Andhra Bank is having their branches. Andhra Bank is the biggest bank in Andhra Pradesh. It had been started by Dr. Pattabhi Sitaramavya with a few thousands of rupees as capital. Now it has come up to such a position.

I understand that up till now the Chairman and the Custodian was seen to be a capable, energetic and very strong man but in the matter of settlement with the labour union workers he is not showing his competence or intelligence or banking experience.

So far as the Andhra Bank is concerned. the main issue of this agitation is the claim of the employees' union that under the Trade Unions Act of 1926 the officer staff cannot be denied the right to join the workmen's staff union. That is the only dispute to be decided by the Labour Ministry or the Government of India. According to the Acs, officers also could join the workmen's staff union. That is the contention of the employees according to the paper circulated to us.

The Andhra Chamber of Commerce has also passed a resolution requesting the Government to end the strike because they are concerned with it. Whatever it is, the industry is losing. Yesterday's news is that the bank strike in Andhra Pradesh has also affected agricultural operations because though the harvested paddy from the rabi crop has already started coming, particulary in my district of West Godavari, the papers say that they cannot buy and pay for the produce because their funds are locked up in the banks, particularly in the Andhra Bank. That is why we have particularly addressed this question to the Minister of Finance. He is also directly responsible for settling the matter as early as possible in the interest not only of the union but also of the development of industry.

I associate myself with Shri Shastri and other friends who have asked other questions. I think, as the Finance Minister said, it may be settled not only as early as possible but at once or tomorrow. All the representatives are here. Once the Central Labour Commissioner had negotiated but the talks ended without any results.

Not only employees of the Andhra Bank but those of the State Bank have also started having some grievance. Our friends have placed their grievance also before the Minister. When the Reserve Bank and those two banks were carrying on the agitation, the staff of other banks was not accepting cheques and other instruments on those two banks. situation worsened when on 15th March employees of the Reserve Bank also started an agitation. The Andhra Bank is a private bank. It is having deposits worth Rs. 80 lakhs or Rs. 90 lakhs. It is high time that it is nationalised. The staff and the officers also wanted it to be nationalised.

MR. SPEAKER: I am waiting for your question.

SHRI K. SURYANARAYANA : I simply wanted to bring these things to his notice. The Reserve Bank is the direct concern of the Government of India. State Bank also is the direct concern of the Government of India. Work at clearing house in the Reserve Bank in Hyderabad, through which cheques and other system in Andhra Pradesh (C A.)

banking instruments to the tune of Bs. 2.5 crores pass on an average daily, remains suspended since 3rd March. It it not only a labour dispute. The entire banking system has been paralysed in Andhra Pradesh. That is why we want to know from the I mance Minister what steps he is going to take to solve this problem and not leave it only to the Minister of Labour.

SHRIK R GANESH : I share the concern of the hon. Member that efforts should be made to settle this matter. There is a labour machinery laid down under our statute and the Linance Ministry and the Labour Ministry are trying to see that this machinery is made effective.

SHRI INDRAJIT GUPTA: Is it a matter of prestige or technicality or what? So many Members from all sides are expressing their anxiety. The Labour Minister is sitting here and by his side the Finance Minister goes on saying that the Labour Ministry is looking alter it Yet, he will not say anything! We want the matter to be solved. V/hy does he not say something which may help solve it?

SHRI K, R GANESH: Actually, I did not want to go into the merits of the dispute.

SHRI INDRAJIT GUPFA: I don't want you to go into the merits.

SHRIK R GANESH: If I need not go into the merits. I have just come to say that prestige is involved? You know it. That will not help the matter,

SHRI INDRAJIT GUPTA: Why don't you agree to the appointment of the Arbitrator and the matter can be settled?

SHRIK. R. GANESH: I conceded that the Unions have made this demand. As soon as the processing is finished, the Government will consider that. What more do you want me to say?

SHRIS. M. BANERJEE: Three or four questions have been asked by the hon. Member and the hon. Minister, in his wisdom, has said that the Labour Minister is seized of the matter. And the Labour Minister fortunately is here. As the hon. Minister, we are also equally interested to see that the dispute is ended We are not professional strikers. I want to request you that if you can possibly direct or ask. (Interruptions) All the Unions have decided to make him the Arbitrator and if Mr. Khadilkar becomes the Arbitrator, I hope things will come to an end.

SHRI A. P. SHARMA (Buxar) : After the Finance Minister has given a categorical reply that the Government is seized of the matter and after the processing is exhausted, they will naturally consider it, why should we spend so much time on it?

SHRI S. M. BANERJEE: Why do they want to delay the matter?

MR. SPEAKER: The question is not a question of purely, as the Mr. Indrajit Gupta said, prestige. This question, as the Finance Minister said, is under the consideration of the Government - arbitration, conciliation and all that. The main question is directed to the Imance Mirister. Suppose, I call another Minister to whom no notice is given, that will be taken as a precedent for future which may not be healthy for this House. The Minister to whom no notice is given is not expected normally to come prepared. If a minister says that it will be considered by some other Ministeror by such and such Ministry.

SHRI S. M BANERJEE: If he is prepared.

MR. SPEAKFR: But that will not be setting a good precedent.

SHRI S. M. BANERJEE: There were so many occasions like that.

MR. SPEAKER: I would request you to kindly appreciate my opinion.

SHRI S. M. BANERJEL: You will also appreciate our difficulties. When the Labour Minister has come prepared, he must be knowing something.

MR: SPEAKER: Papers laid.

12.37 hrs.

PAPERS LAID ON THE TABLE

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THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY